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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3456/2025

MANOHAR SRPetitioner

Through: Ms. Khushi, Adv.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Vivek Sharma, SPC with
Ms. Mahamaya Chatterjee, GP and Ms.
Pernaa Singh and Mr. Akash Dubey, Adv.
for UOI.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

23.04.2025

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C. HARI SHANKAR, J.

1. The grievance of the petitioner, who is a Constable/AE (Auto Electrician) is aggrieved by the fact that, in the Central Seniority List of the said post as drawn up by the Directorate General IG (Provisioning) FHQ Transport Section, Border Security Force on 9 September 2024, he has been downgraded in seniority *vis-a-vis* his position in the earlier seniority lists dated 27 September 2019 and 28 August 2023.

2. The petitioner has submitted that representations addressed by the petitioner to the respondents, seeking the reason for lowering him in seniority, have not elucidated any response.

3. Today, Ms. Khushi, learned Counsel for petitioner has drawn our attention to an order dated 11 March 2025 passed by a Coordinate Bench of this Court in *Md. Nojibur Rahaman v. Union of India and*



*Others*¹ in which, in a similar dispute, the Court directed the writ petition be treated as a representation and the reason for downgrading the petitioner in seniority, *vis-a-vis* his position in earlier seniority lists, be communicated to him within a period of eight weeks from that day.

4. Mr. Vivek Sharma, learned SPC for UOI is agreeable to the disposal of this writ petition on the same terms.

5. Accordingly, we dispose of this writ petition with a direction to the respondents to treat the writ petition as a representation and to communicate, to the petitioner, the reason for assigning him the seniority position as has been assigned in the impugned seniority list dated 9 September 2024.

6. This shall be done within a period of eight weeks from today.

7. In case the petitioner is aggrieved by the decision, his legal remedies in that regard shall remain reserved.

8. The writ petition is disposed of in the aforesaid terms and no order as to costs.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

APRIL 23, 2025/an

Click here to check corrigendum, if any

¹ 2025 SCC OnLine Del 1696